

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 101**  
**C.P. (IB)/42/Chd/Hry/2021**

**IN THE MATTER OF:**

**IFCI Ventures Capital Funds Ltd.**

...

**Petitioner**

**Versus**

**Arvind Kumar Saraf & Anr.**

...

**Respondents**

**Under Section: 95, IBC 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Rakshit Gupta, Advocate

**For the RP** : Mr. Palash Singhai, Advocate

**For the Personal Guarantor** : Mr. Raghav Kakkar, Advocate

**ORDER**

Heard the submissions made by the learned counsel for the RP as well as learned counsel for the personal guarantor. The learned counsel for the personal guarantor has prayed for grant of two weeks' time to file objections to the report of the Resolution Professional. Ten days' time is granted for filing objections. It is made clear that no further extension of time will be granted.

List the matter on 15.05.2024

SD/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

SD/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**